

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 264/92
T.A. No.

198

DATE OF DECISION 22.1.93

Shri C.G. Sontakke Petitioner

Shri D.B. Waitare Advocate for the Petitioner(s)

Versus

The Collector, Central Excise Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y. Priolkar, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(M.Y. Priolkar)
Member (A)

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

Original Application No. 264/92

Shri C.G. Sontakke
/s.

... Applicant.

The Collector ,
Central Excise,
Kendriya Utpad Shulka Bhavan,
Nagpur.

Central Board of Excise and
Customs, New Delhi,

Union of India through its
Secretary , Department of
Ministry of Finance.
New Delhi.

... Respondents.

CORAM: Hon'ble Shri M.Y.Priolkar, Member (A)

Appearance:

Shri D.B. Waltare, counsel
for the applicant.

ORAL JUDGEMENT

Dated: 22.1.93

()Per Shri M.Y.Priolkar, Member (A) (

The applicant has filed an application stating that the applicant does not want to prosecute this OA and the two MPs filed by him in this case and the applicant wants to withdraw the O.A. The grievance of the applicant was that his date of birth was wrongly entered in the service record. The applicant ^{has} was filed for correction of the ~~alleged~~ wrong date of birth. Learned counsel for the applicant stated that the applicant has since retired and not interested in prosecuting this case. The applicant is allowed accordingly to withdraw this application. This application is disposed off as withdrawn by the applicant.

There shall be no order as to costs.

⁶¹
(M.Y.PRIOLKAR)
MEMBER(A)